DIVISION BENCH
COURT - II

S-1

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (IB)/1520(KB)2020
RST.A (IBC)/2(KB)2023

CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30TH JANUARY, 2023, 02:00 P.M

IN THE MATTER OF	**HINDUSTAN ADHESIVE & CHEMICALS VS ALISHAN VENEER & PLYWOOD PRIVATE LIMITED**
UNDER SECTION	**IBC UNDER SEC 9**

Counsel/Authorised Representative appeared physically/through video conference:

For Applicant/OC : Mr. Avik Chaudhuri, Adv.

O R D E R

1. Ld. Counsel for the Applicant/Operational Creditor present. None for the respondent present.
2. **Rst.A.(IBC)/2(KB)2023** – This application has been filed for revival of CP(IB)/1520(KB)2020 since the respondent has failed to honour the terms of settlement agreement (MOU) dated 18/01/2021. It is submitted by the Ld. Counsel appearing for the applicant that while dismissing the CP as withdrawn vide order dated 03/08/2021, liberty was granted for revival of the C.P. at the stage it is left of, in case there is a default.
3. Issue notice to the respondent by speed post, returnable on **07/03/2023**. Tracking information shall be placed on record.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)

hb.